

**IN THE HIGH COURT OF MADHYA PRADESH**

**AT INDORE**

**BEFORE**

**HON'BLE SHRI JUSTICE ANIL VERMA**

**ON THE 28<sup>th</sup> OF JUNE, 2022**

**MISC. CRIMINAL CASE No. 22708 of 2022**

Between:-

ABHISHEK S/O RAVI GOYAL,  
AGED ABOUT 20 YEARS,  
OCCUPATION: NIL,  
R/O 04/109, AAWAS NAGAR,  
DEWAS (MADHYA PRADESH)

**.....APPLICANT**

**(BY MR. SHASHANK SHRIVASTAVA, ADV.)**

**AND**

1. THE STATE OF MADHYA PRADESH,  
THROUGH STATION HOUSE OFFICER,  
INDUSTRIAL AREA POLICE STATION,  
DISTRICT DEWAS (MADHYA PRADESH)

2. VICTIM X,  
THROUGH INDUSTRIAL AREA POLICE STATION,  
DISTRICT DEWAS (MADHYA PRADESH)

**.....RESPONDENTS**

**(R.NO.1 BY MR. PRANAY JOSHI, PL)**

**(R.NO.2 BY MS. VEENA PARGI, ADV.)**

*This application coming on for hearing this day, the court  
passed the following:*

**ORDER**

After arguing for some time, learned counsel for the applicant prays for withdrawal of the present bail application with a liberty to renew the prayer after examination of the prosecutrix before the trial Court.

Accordingly, the first bail application preferred under Section 439 of Cr.P.C. is dismissed as withdrawn with the aforesaid liberty.

Certified copy as per rules.

**(ANIL VERMA)**  
**J U D G E**

*Tej*